

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) No(s).35468-35469/2009

(From the judgement and order dated 10/7/2009 in RP.No.371 of 2008 in MA.No.72/2007 and order dated 08/09/2008 in MA No.72/2007 dated 10/07/2009 in MA No.72/2007 of The HIGH COURT OF DELHI AT N. DELHI)

GAYTRI BAJAJ

Petitioner(s)

VERSUS

JITEN BHALLA

Respondent(s)

(With appln. for directions, modification of Court's Order,
permission to place addl. documents on record and office report)
(For final disposal)

Date: 03/02/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Ms. Indu Malhotra, Sr.Adv.
Mr.Rakesh Singh, Adv.
Mr. N.S. Bajwa, Adv.
Mr. Sumit Sinha, Adv.
Mr. Ajay Marwah, Adv.
Mr. Arun K. Sinha,Adv.

For Respondent(s) Mr.Pinaki Misra, Sr.Adv.
Mr. Sunil Kumar Jain,Adv.
Mr. Aneesh Mittal, Adv.

UPON hearing counsel the Court made the following
O R D E R

After our order dated 16th December, 2011 and after hearing counsel on either side, we feel that no purpose would be served by continuing the said interim direction. Instead, we intend to dispose of the special leave petitions on merits.

Put up for final disposal immediately after summer vacation.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master